

open court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

Contempt Petition No. 246 of 2001.

In

original Application No. 108 of 2000 thisthe 15th day of May 2002.

HON'BLE MR. S. DAYAL, MEMBER (A) HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Anupam Srivastava, S/o Sri S.C. Srivastava, R/o House No. 1066-B Baba Ji Ka Bagh, Balua Ghat Road, Allahabad.

Applicant.

By Advocate : Srivogesh Agrawal.

Versus.

Sri Lalit Krishna, S/o Sri G.K. Agrawal, presently posted as Director, Small Industries Service Institute, Naini, Allahabad.

Respondents.

By Advocate : Km. S. Srivastava.

ORDER (ORAL)

BY HON'BLE MR. S. DAYAL, MEMBER (A)

This contempt petition has been filed by the applicant for wilful disobedience of the order dated 11.7.2000 passed in O.A. no. 108 of 2000 by which the respondents were directed to reinstate the applicant on the post from the day, the freeze against the regular appointment is lifted by the Government.

2. The applicant was selected and appointed by order dated 13.7.99 for a period of six months. The respondent has stated in the Counter reply that on account of temporary restriction on filling-up of vacancies, driver was appointed for a period of six months in order to meet the exigencies of election.

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3. As against the contention of the applicant that freeze has been lifted, the respondent has already replied to the applicant that there is a complete freeze on fresh appointment and the ban has not been lifted. The respondent has also annexed a copy of the order dated 19.9.2001 by which one post of Driver in SSI, Allahabad has been abolished. Thus, the present position as shown by the respondent is that no post of Driver exists in the Organisation. Therefore, the proceedings for contempt against the respondent has to be dropped and notice issued to the respondent is hereby discharged.

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MEMBER (A)

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